

THE HIGH COURT OF MEGHALAYA  
AT SHILLONG



CIRCULAR

No. HCM.III/196/2014/41

Dated, Shillong, the 29<sup>th</sup> June, 2026

In order to facilitate expeditious access to justice and ensure timely consideration of cases involving special categories, the Registry will identify the following categories of cases for priority listing:

1. Persons with Disabilities (PwDs), as defined under the Rights of Persons with Disabilities Act, 2016;
2. Senior Citizens aged 70 years and above; and
3. Legal Aid Matters.

Accordingly, Advocates/Parties are requested to indicate, at the time of filing of fresh cases, whether any party to the proceedings falls under any of the above categories by furnishing the requisite particulars in the revised Check Slip notified vide Notice No. HCM.III/196/2014/37 dated, Shillong, the 12th June, 2026.

In respect of pending cases, Advocates/Parties may submit an application to the Joint Registrar (Listing) for priority listing. Where applicable, the application may be accompanied by:

(i) a Disability Certificate issued by the competent authority, in the case of a Person with Disability; or

(ii) proof of age, in the case of a Senior Citizen.

Upon verification of the particulars furnished and the supporting documents, where applicable, the Registry will take necessary steps for priority listing of such cases.

The Registry will commence priority listing of cases under this Circular with effect from **1st July, 2026**.

By Order,

Joint Registrar (Listing)  
High Court of Meghalaya

Memo No. HCM. HCM.III/196/2014/41A

Dated, Shillong, the 29<sup>th</sup> June, 2026

Copy to:-

1. The Chairman, Meghalaya State Bar Council, Shillong, for information.
2. The President/Secretary, High Court Bar Association, Shillong, for information.
3. All District & Sessions Judges, Meghalaya, with a request to circulate the same on the Notice Board of their respective establishments for information of the members of the Bar.
4. All Judges of the District Council Courts, Meghalaya, with a request to circulate the same on the Notice Board of their respective establishments for information of the members of the Bar.
5. The President/Secretary, all Bar Associations/District Council Bar Associations in the State of Meghalaya, for information.
6. The System Analyst, High Court of Meghalaya, with a request to upload the Circular on the official website of the High Court.
7. Notice Board
8. Guard File.

Joint Registrar (Listing)  
High Court of Meghalaya